

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.2066/2017

New Delhi, this the 2nd day of June, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

Dr. Kanwal Singh
Aged about 67 years
S/o Late Shri Mansa Ram
Former Deputy Secretary (UGC)
R/o 119, Bhim Colony, Bakhtawarpur
Delhi – 110 036. Applicant

(By Advocate: Shri A.K.Bhakta with Shri Daya Ram)

VERSUS

University Grant Commission

(Ministry of Human Resources Development)

Through

1. The Chairman
University Grant Commission
Bahadurshah Zafar Marg
New Delhi.
2. The Secretary
University Grant Commission
Bahadurshah Zafar Marg
New Delhi. Respondents.

(By Advocate: Shri Gyanender Singh)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard Shri A.K.Bhakta, counsel for the applicant and Shri Gyanender Singh, learned counsel on receipt of advance notice on behalf of the respondents.

2. The applicant, a retired Joint Secreary, filed the present OA seeking the following reliefs :-

"(I) To direct the respondents to count entire services rendered by the applicant in different Autonomous Bodies

under Government of India and further direct the respondents to re-fix pension and all the retiral benefits with reasonable interest.

- (II) To direct the respondents to produce the relevant documents before this Hon'ble Tribunal for proper adjudication.
- (III) To award exemplary cost on the respondent for causing undue harassment.
- (IV) To pass any other order(s) which this Hon. Tribunal deem fit and proper in the facts and circumstances of the present case."

3. It is submitted that the applicant has made number of representations including Annexure A-1 representation dated 06.01.2017 ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the aforesaid Annexure A-1 representation dated 06.01.2017 and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(V. Ajay Kumar)
Member (J)

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